

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942
WP(C) TMP NO. 166 OF 2020**

Petitioner:-

MGF Motors Ltd., Having its registered office at
Building No.24/1807, Willingdon Island, Mattanchery Halt,
Ernakulam – 682029 represented by its Director,
Mr. Umesh Mohanan

By Advs.

Sri. P.Fazil,
Smt. Jayasree Manoj,
Sri. Saju Thaliath,
Sri. V.S. Sreejith,
Sri. Jithin Paul Varghese
Smt. Ann Mary Francis

Respondents :

1. ICICI Bank Ltd, Zonal Office, 2nd Floor,
Pushpamangalam Estate, Edappally – PIN: 682024
Represented by its Standing Counsel, Sri. Lal K Joseph

2. ICICI Bank Ltd, Edappally Branch, B.M Complex,
Edappally, Kochi. PIN: 682024.
Represented by its Standing Counsel, Sri. Lal K Joseph

3. Authorised Officer, ICICI Bank Ltd, Edappally Branch,
B.M Complex, Edappally,Kochi. PIN: 682024
Represented by its Standing Counsel, Sri. Lal K Joseph

WPC.TMP.166/2020

: 2 :

4. Reserve Bank of India, Kerala State Branch, Banerji Road,
Ernakulam North, Kaloor, Kochi. PIN: 682018.
Represented by its Standing Counsel Sri. Millu Dandapani

This writ petition having come up for admission on 24.04.2020, the court on the same day passed the following:

ORDER

~ ~ ~ ~ ~

Dated this the 24th day of April, 2020

Learned Standing Counsel appearing for respondents 1 to 3 seeks short time to get instructions from the respondents. As regards the concern expressed by the learned counsel for the petitioner, the learned Standing Counsel appearing for the Bank undertakes that the account of the petitioner will not be declared as NPA till 28.04.2020.

Post on 28.04.2020.

N. NAGARESH, JUDGE

aks/24.04.2020

Appendix

Petitioner's Exhibits:

Exhibit P1 : True copy of Sanction Letter No.010251005150/ MGFM5150/ 1912030080/ Renewal dated 28.2.2020 issued by the 1st Respondent Bank

Exhibit P2 : True copy of letter dated 27.3.2020 issued by the petitioner to the 2nd respondent.

Exhibit P3 : True copy of Statement on Development and Regulatory Policies dated 27.3.2020 issued by the 4th respondent Reserve Bank of India.

Exhibit P4 : True copy of the mail dated 8.4.2020 issued by the petitioner to the 1st respondent Bank.

Exhibit P5 : True copy of the mail dated 8.4.2020 issued by the 1st respondent bank to the petitioner.

Exhibit P6 : True copy of the mail dated 9.4.2020 issued by the 1st respondent bank to the petitioner.

Exhibit P7 : True copy of the mail dated 16.4.2020 issued by the 1st respondent bank to the petitioner.

Exhibit P8 : True copy of letter dated 16.4.2020 issued by the petitioner to the 1st respondent.

Exhibit P9 : True copy of the Statement issued by Governor of 4th respondent Reserve Bank of India on 17.4.2020.

Exhibit P10 : True copy of Circular vide DOR No. BP.BC.63/21.04.048/2019-20 dated 17.4.2020 issued by 4th respondent Reserve Bank of India.

Exhibit P11 : True copy of Covid-19 Regulatory Package Dated 27.3.2020 issued by 4th respondent as per Circular No. DOR No. BP.BC.47/21.04.048/2019-20.

Exhibit P12 : True copy of order dated 6.4.2020 of the Hon'ble High Court of Delhi in W.P (C) Urgent 5 /2020 (*Anant Raj Limited v. Yes Bank Limited*)

Exhibit P13 : True copy of order dated 11.4.2020 of the Hon'ble High Court of Mumbai in Writ Petition No. LD-VC No. 30 of 2020 (*Transcon Skycity Pvt Ltd &Ors v. ICICI Bank &Ors*)